

**Central Administrative Tribunal  
Principal Bench**

**OA No.3324/2016**

New Delhi, this the 30<sup>th</sup> day of September, 2016

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Mr. V. N. Gaur, Member (A)**

Mukesh Sinha  
Aged about 57 years,  
S/o Late H. N. Sinha  
R/o D-63, Seema Apartment,  
Plot No.7, Sector-75,  
Dwarka, New Delhi-75.

... Applicant.

(By Advocate : Shri M. K. Bhardwaj)

Versus

1. Union of India  
Through its Secretary  
Ministry of Consumer Affairs, Food & Public  
Distribution,  
Govt. of India, Krishi Bhawan,  
New Delhi 110 001.
  
2. Bureau of Indian Standards (BIS)  
Through its Director General  
Manak Bhawan,  
9, Bahadur Shah Zafar Marg,  
New Delhi 110 002.

.... Respondents.

**: O R D E R (ORAL) :**

**Justice Permod Kohli, Chairman:**

This OA has been filed against Bureau of Indian Standards which is a statutory corporation not notified under sub-Section (2) of Section 14 of The Administrative Tribunals Act, 1985. Hence, the Tribunal does not have jurisdiction over such corporation.

2. In this view of the matter, Shri M. K. Bhardwaj, learned counsel for the applicant seeks to withdraw this Application with liberty to file before the jurisdictional forum. Prayer allowed. The OA is dismissed as withdrawn with the aforesaid liberty.

**(V. N. Gaur)  
Member (A)**

**(Justice Permod Kohli)  
Chairman**

/pj/

